

ITEM NO.14

COURT NO.9

SECTION XVIA

## S U P R E M E C O U R T O F I N D I A

## RECORD OF PROCEEDINGS

TRANSFER PETITION (CIVIL.) NO(s). 228 OF 2004

SANGHAMITRA GHOSH

Petitioner(s)

VERSUS

KAJAL KUMAR GHOSH

Respondent(s)

(with appln.(s) for stay and permission to file rejoinder affidavit and directions and for grant of divorce

by mutual consent and office report)

With

T.P.(Crl.) No.105/2004

(with appln.(s) for stay and permission to file rejoinder affidavit and office report)

T.P.(Crl.) No.171/2004

(with appln.(s) for stay and permission to file rejoinder affidavit and office report)

T.P.(C) No.727/2004

(with appln.(s) for stay and office report)

T.P.(C.) No.168/2006

(with appln.(s) for ex-parte stay and office report)

Date: 31/10/2006 These Petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE G.P. MATHUR

HON'BLE MR. JUSTICE DALVEER BHANDARI

For Petitioner(s) Mr. Awanish Sinha, Adv.

Mr. Prem Ranjan Kumar, Adv.

Mr. B.K.Sharma, Adv.

Mr. Himanshu Shekhar, Adv.

Mr. Vipin Nair, Adv.

Ms. Kajal Ghosh, Adv. for

M/S. Temple Law Firm

For Respondent(s)

Mr. Vipin Nair, Adv.

Ms. Kajal Ghosh, Adv. for

M/S. Temple Law Firm

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Mr. Awanish Sinha, Adv.

Mr. Prem Ranjan Kumar, Adv.

Mr. B.K.Sharma, Adv.

Mr. Himanshu Shekhar, Adv.

UPON hearing counsel the Court made the following

O R D E R

Heard learned counsel for the parties.

Judgment reserved.

(K.K. Chawla)

(Radha R. Bhatia)

Court Master

Court Master